

Central Administrative Tribunal
Principal Bench

C.P. No. 178 of 2000
O.A. No. 2764 of 1999

(6)

New Delhi, dated this the 24th August, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri M.S. Ahmed .. Petitioner

(Applicant in person)

Versus

Shri P.S. Saran,
Secretary,
Dept. of Telecommunications,
Sanchar Bhawan,
New Delhi-110001. .. Respondent

(By Advocate: Ms. Geetanjali Goel)

ORDER (Oral)

MR. S.R. ADIGE, VC (A)

We have heard both sides on C.P. No. 178/2000 alleging contumacious disobedience of the Tribunal's order dated 4.2.2000 in O.A. No. 2764/99 read with M.A. No. 280/2000.

By that order,

2. Respondents were directed to treat the aforesaid O.A. No. 2764/99 along with M.A. No. 280/2000 as applicant's representation, and pass a reasoned order thereon, within two months from the date of receipt of a copy of the order in accordance with rules and instructions, and grant such consequential benefits as were admissible, in accordance with rules and instructions.

That

3. We find, pursuant to the aforesaid order dated 4.2.2000, Respondents have passed orders dated

(7)



11.7.2000 (Annexure R-3) in which, it has been concluded that revocation of applicant's suspension would not be in the public interest.

4. If applicant is aggrieved with the aforesaid order dated 11.7.2000, it is open to him to assail the same separately through appropriate original proceedings in accordance with law, if so advised but the same can not be challenged in a contempt petition.

5. Giving the liberty as aforesaid the C.P. is dismissed. Notices are discharged.

6. Later, applicant's counsel Shri H.C. Sharma appeared.


(Dr. A. Vedavalli)

Member (J)


(S.R. Adige)
Vice Chairman (A)

gk